

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-205/2013/1691/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti P.R Rajmedhi,
District & Sessions Judge,
Hailakandi.

Dated Guwahati the 22nd March, 2021.

Sub: **Car permission.**

Ref:- Your letter No. JHD.I/2021/09/1190, dtd 17.03.2021

Madam,

With reference to the above, I am directed to inform you that you have been directed to dispose of the matter of Shri A. Bhuyan, Chief Judicial Magistrate, Hailakandi regarding his prayer for permission to take his allotted official vehicle to Guwahati along with driver from the afternoon of 20.03.2021 till the morning of 30.03.2021, at your level.

Yours faithfully,

Sdt

1693

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-205/2013/1692/A, dated 22.3.2021

Copy to:

1. Shri A. Bhuyan, Chief Judicial Magistrate, Hailakandi.
2. The Project Manager, Gauhati High Court.

62/22/3/21

JT.REGISTRAR (VIGILANCE)

Pose